GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
(CENTRAL BOARD OF INDIRECT TAXES AND CUSTOMS)

Notification No. 17/2021 - Customs

New Delhi, the 17th February, 2021

G.S.R.-- (E).- In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 57/2000-Customs, dated the 8th May, 2000, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i) vide number G.S.R. 413 (E), dated the 8th May, 2000, namely:-

In the said notification, in the Table, in column (4), -

(i) for the entry “11.85%”, the entry “6.9%” shall be substituted;

(ii) for the entry “11.00%”, the entry “6.1%” shall be substituted.

(F. No. DGEP/G&J/05/2017)

(Rajeev Ranjan)
Under Secretary to the Government of India

Note. – The principal notification No. 57/2000-Customs, dated the 8th May, 2000 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i) vide number G.S.R. 413 (E), dated the 8th May, 2000 and was last amended by notification No. 24/2020-Customs, dated 21st May, 2020, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i) vide number G.S.R. 306 (E), dated the 21st May, 2020.